IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

30. **C.P. (IB)/900(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.03.2024**

NAME OF THE PARTIES: Clearwater Capital Partners Singapore Fund V Private Limited
Vs.
Mayur Ratilal Suchak

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Ms. Priyanka Shetty a/w Mr. Arjun A and Mr. Ranjit Shetty i/b Argus Partners, Ld. Counsel for the Financial Creditor present. Mr. Nausher Kohli a/w Adv. Yash Pandya i/b. Jayakar & Partners, Ld. Counsel for the Personal Guarantors present through VC.

2. Ld. Counsel for the Personal Guarantor seeks time to file reply. Time granted. Counsel for the Personal Guarantor is directed to file reply to the report submitted by the RP within three weeks with a copy served upon the other side two days in advance on the next date of hearing.

3. List this matter for further consideration on **14.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

27.03.2024 / *Bmb*